

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NIRMAL LIFESTYLE LIMITED

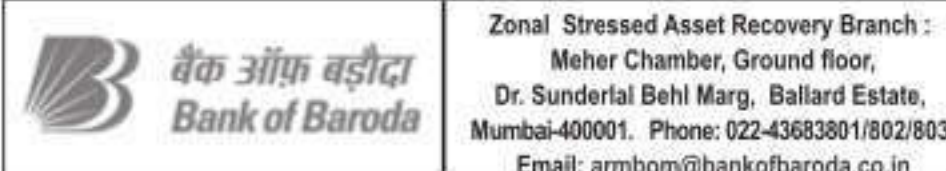
RELEVANT PARTICULARS	
1 Name of Corporate Debtor	M/s Nirmal Lifestyle Limited
2 Date of incorporation of corporate debtor	4th November, 1999
3 Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Mumbai
4 Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U92411MH1999PLC122542
5 Address of the registered office and principal office (if any) of the corporate debtor	3rd Floor, Multiplex Building, Nirmal Lifestyle L.B.S. Marg, Mulund (W), Mumbai, Maharashtra - 400060.
6 Insolvency commencement date in respect of corporate debtor	8th January, 2026 (Order copy received on 19th January, 2026)
7 Estimated date of closure of insolvency resolution process	18th July, 2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Birendra Kumar Agrawal IBBI/IPA-001/IP-P00564/2017-18/11040.
9 Address and Email to be used for correspondence with the interim resolution professional	1606, Corporate Annexe, Sonawala Lane, Near Udyog Bhawan, Goregaon East, Mumbai 400063, Maharashtra. c. nirmallifestyle@gmail.com / bk@bhamaconsulting.com
10 Last Date for submission of claims	2nd February, 2026
11 Classes of creditors, if any under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
12 Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. IP Nitin Kothari 2. IP Alok Murarka 3. IP Mangesh Patil
13 (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/en/home/downloads b) c. nirmallifestyle@gmail.com c) 1606, Corporate Annexe, Sonawala Road, Near Udyog Bhawan, Goregaon East, Mumbai 400063

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Nirmal Lifestyle Limited on 8th January, 2026**. The creditors of **M/s. Nirmal Lifestyle Limited**, are hereby called upon to submit their claims with proof on or before **2nd February, 2026** to the interim resolution professional at the address mentioned against entry No. 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date: 21st January, 2026
Place: Mumbai

Birendra Kumar Agrawal
IBBI/IPA-001/IP-P00564/2017-18/11040



Zonal Stressed Asset Recovery Branch :
Meher Chamber, Ground floor,
Dr. Sunderlal Behl Marg, Ballard Estate,
Mumbai-400001. Phone: 022-43683801/802/803
Email: armbom@bankofbaroda.co.in

REDEMPTION NOTICE

Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
BOB/ZOSARB/MUM/EMARK/AUCTION/356
Date: 07.01.2026
To,

1. **M/S Emark Energisers Private Ltd**

Registered Office:
Gala No. 13 & A/14, East West Industrial Centre, Safed Pool, Andheri Kurla Road, Sakinaka,
Andheri East - 400072

Also at:
Plot No. B.27 & Plot No. B.28, MIDC, Mahad, District-Raigad, Maharashtra - 400231

And
Block No. 588, Hathuran Kosamba Road, Opp. Fairdeal textile park, Moje Mahavej,
Kosamba, Tarsadi, Surat, Gujarat - 394350

2. **Mr. Mahesh Kumar Shah**

a) Flat No. 1603, Aaditya Elegance, 77 T H Kataria Marg, Above baba Wines, Matunga
Road, Mumbai - 400016

b) D-1, Prashant CHS, SB Marg, Matunga Road, Mumbai-400016

3. Mr. Asgerali Fakrudin Fakri
1304, Neo Vikram CHSL, Sahakar Nagar, J.P. Road, Andheri West, Mumbai - 400053.

4. **Mr. Rajesh Shah**

5. **Mrs. Kalpana Mahesh Shah**

6. **Mrs. Jyoti Rajesh Shah**

Flat No. 1603, Aaditya Elegance, 77 T H Kataria Marg, Above baba Wines, Matunga Road,
Mumbai - 400016

Re: Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement)

Rules, 2002 of the Securitization and Reconstruction of Financial Assets and

Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).

Ref:- 1. Demand Notice dated 02.08.2024 issued u/s 13(2) of SARFAESI Act 2002.

2. Possession Notice dated 02.08.2025 and 19.11.2025 issued u/s 13(4) of

SARFAESI Act 2002.

Dear Sir/Madam,

Whereas the Authorized Officer of the Bank of Baroda, Branch : Senapati Bapat Marg

Branch, address: Shop No. 1 to 5, Silver Cascade CHS Near the Ruby, Senapati Bapat

Marg, Dadar (West), Mumbai-400028, being Secured Creditor Bank in exercise of the

powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read

with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as

"Rules") issued demand notice dated 02.08.2024 calling upon you being Borrowers (s)/

Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within

60 days from receipt of said notice.

And whereas you have failed to repay the amount, the authorized officer of the Bank in

exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of

the Rules have taken over the Possession of Secured Assets (hereinafter referred as the

said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to

Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of

sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to

redeem the secured assets.

Therefore you all are requested to pay the dues as mentioned in possession notice along

with applicable interest, cost, charges & expenses within 30 days from receipt of this notice

and redeem the secured asset as mentioned below. In case you fail to pay the above

mentioned dues & redeem the secured asset within 30 days from receipt of this notice,

Bank will be constrained to sell the secured asset through public e-Auction by publication of

e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property

shall be informed to you separately.

Schedule of Secured Assets/Properties

S. No.	Description of the Movable/Immovable Properties	Date of Possession	Type of Possession (Symbolic/ Physical)	Date of Publication of Possession Notice
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1	All that Industrial Unit/Gala No. 13, admeasuring 24.59 sq. meters. Carpet area, on the Ground Floor of A wing of the building known East West Industrial Centre and the society known as East West Industrial Centre Premises Co-operative Society Ltd., situated at Safed Pool, Kurla Andheri Road, Sakinaka, Andheri East, Mumbai - 400072, situate, lying and being at land bearing CTS No. 675 of village Mohil, taluka Kurla District, Maharashtra.	02.08.2025	Symbolic	05.08.2025
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2	All that Industrial Unit/Gala No. A/14, admeasuring 305 Sq.Ft. Carpet area, equivalent to 34.01 sq. meters, built up area on the Ground Floor of A wing of the building known East West Industrial Centre and the society known as East West Industrial Centre Premises Co-operative Society Ltd., situated at Safed Pool, Kurla Andheri Road, Sakinaka, Andheri East, Mumbai - 400072, situate, lying and being at land bearing CTS No. 675 of village Mohil, taluka Kurla District, Maharashtra.	02.08.2025	Symbolic	05.08.2025
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3	Lease hold rights of factory Land & Building at Plot No. B-27 area admeasuring 1800 Sq. meters along with factory building and B-28 area admeasuring 1800 Sq. meters along with factory building, situated at additional industrial area of Mahad, MIDC, village Birwadi, Taluka Mahad, District and Registration District Raigad, Maharashtra-402301, in the name of M/s Emark Energisers Private Limited Boundaries for Plot No.27: East: Road R/w 20 m. West: Plot No. B-14 & B-15 North: Plot No. B-26 South: Plot No. B-28 Boundaries for Plot No.28: East: Road R/w 20 m. West: Plot No. B-14 North: Plot No. B-27 South: Road R/w 25 m. Together with building/ structures constructed thereon with plant and machinery, furniture, fixtures and fittings lying there in	19.11.2025	Symbolic	21.11.2025
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East: CTS No. 679/pt & beyond CTS No. 681, 672/2, 682 respectively.

West: Kurla Andheri Road

North: CTS No. 676 and 678/pt.

South: CTS No. 672, 674, 673, 671 and a nalla

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Boundaries for Plot No.27: East: Road R/w 20 m. West: Plot No. B-14 & B-15 North: Plot No. B-26 South: Plot No. B-28 Boundaries for Plot No.28: East: Road R/w 20 m. West: Plot No. B-14 North: Plot No. B-27 South: Road R/w 25 m. Together with building/ structures constructed thereon with plant and machinery, furniture, fixtures and fittings lying there in

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